

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. IA/910/2022 IA/743/2022 C.P. (IB)/1382(MB)2020

IN THE MATTER OF

State Bank of India

... Petitioner

Vs

Shreem Corporation Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 24.06.2024

CORAM:

MS. REETA KOHLI

MS. MADHU SINHA

MEMBER (J)

MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP:

Adv. Abdullah Qureshi (PH)

For the Respondent No.7 In IA/743/2022: Adv. Sagar Divekar (VC)

For the Respondent No. 1,2,3, 4 and 6 in IA/743/2022: None

ORDER

IA/910/2022:- Learned counsel for the RP states that they are in receipt of the Resolution Plans which are under consideration presently. Thus, in view of the abovesaid, the prayer in the present application has become infructuous. Hence the present application is disposed of as infructuous.

IA/743/2022:- Despite service of notice none is present on behalf of Respondent no. 1,2,3, 4 and 6. Respondent no. 5 and 7 have filed their reply. In view of the absence of the Respondent No.1 to 4 and Respondent No.6, they be proceeded ex-parte and their right to file reply stands forfeited. Posted to **26.07.2024** for arguments.

Sd/-

MADHU SINHA
Member (Technical)

Sd/-

REETA KOHLI
Member (Judicial)

/Avdhesh K Patel/